

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3930
ANSWERED ON:19.12.2011
PROSECUTION CASES UNDER AFSPA
Punia Shri P.L.

Will the Minister of DEFENCE be pleased to state:

- (a) the details of cases which have been forwarded to his Ministry by the Jammu and Kashmir Home Department seeking prosecution under the Armed Forces (Jammu and Kashmir) Special Powers Act (AFSPA) during the last five years;
- (b) the number of cases wherein the prosecution has been granted/pending; and
- (c) the number of cases wherein the prosecution has been rejected and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a)to(c): 24 cases seeking sanction for prosecution under Armed Forces Special Powers Act have been received from Jammu and Kashmir Home Department during the last five years (from 2007 up to 15.12.2011). Of these, 5 cases are under examination. In remaining 19 cases, the requests for prosecution sanction were rejected as it was found on examination that no prima facie case was made out against the accused army personnel.